

ATMAN

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Events organised during October, 2011 to March, 2012

- ❖ Lecture by Hon'ble Dr. A.P.J. Abdul Kalam on 22nd October, 2011 at Guwahati.
- ❖ Swearing in ceremony of four Additional Judges on 17.10.2011.
- ❖ Laying down of office by Hon'ble Mr. Justice H. Baruah on 31.10.2011.
- ❖ Launching of Website of the 21 Districts of Assam on 5th November, 2011.
- ❖ Inauguration of Judicial Service Centres and information KIOSK in the CJM, Family Court, and MACT Complex, Guwahati on 09.11.2011.
- ❖ Farewell to Hon'ble Chief Justice M.B. Lokur on 9th November, 2011.
- ❖ Swearing in ceremony of Hon'ble Mr. Justice S. Talapatra on 15.11.2011.
- ❖ Hon'ble Mr. Justice A.C. Upadhyay and Hon'ble Mr. Justice C.R. Sharma sworn in as permanent judges on 29.11.2011.
- ❖ Inauguration of new High Court Complex at Imphal on 03.12.2011.
- ❖ Swearing in ceremony of Justice Adarsh Kumar Goel as the Chief Justice on 20.12.2011.
- ❖ Laying down of office by Hon'ble Mr. Justice M.B.K. Singh on 27th January, 2012
- ❖ Swearing in ceremony of Hon'ble Mr. Justice S.R. Sen on 06.02.2012.
- ❖ Mediation Conference at Guwahati on 18.02.2012, with participants from 12 States of Eastern India.
- ❖ Swearing in ceremony of Hon'ble Mrs. (Dr.) Justice I. Shah on 02.03.2012.
- ❖ 6 days Training by Bangalore Trainers for Advocate Mediators w.e.f. 25.03.2012 at Planetarium, Guwahati.
- ❖ Refresher training for advocate Mediators on 31.03.2012 by 4 Senior Trainers from Ahmedabad and Delhi.
- ❖ Other Programmes.

From Hon'ble the Chief Justice



ATMAN captures, records and publishes important events of the Judiciary in the North Eastern States. The Editor-in-Chief, Hon'ble Mr. Justice Hrishikesh Roy with his incisive, analytical and innovative mind selects and depicts whatever is of universal and eternal value which makes the Bulletin unique and valuable for the fraternity. I hope the 6th issue is found to be useful by all concerned.

Justice Adarsh Kumar Goel

Editor speaks

The proliferation of reported decision on various legal issues was a matter of concern for many of us. The recent effort at **Restatement of Law on Legislative Privilege, Contempt of Court and Public Interest Litigation** by the Supreme Court Project Committee and the Indian Law Institute is therefore, a welcome development. Through their authoritative analysis of the subjects, the team of contributors and editors comprising of Judges, lawyers and academic, clear the inconsistencies and strive for clarity in the chosen field. Such pioneering contribution in the field of legal literature, deserve attention of the legal fraternity and like those in the rest of India, the stakeholders in the North East will surely benefit by referring to these contemporary publications. The team ATMAN will try to focus on such worthy output in the future issues.



Justice Hrishikesh Roy

LECTURE BY HON'BLE DR. A.P.J. ABDUL KALAM ON 22.10.2011, AT ITA, GUWAHATI

The National Law School and Judicial Academy, Assam in association with the Gauhati High Court and the Indian Law Institute, Assam Unit organized a lecture by the former President of India Hon'ble Dr. A.P.J. Abdul Kalam, at the Guwahati I.T.A. centre. Students of different Law Colleges of North Eastern Region with Judges and legal luminaries, attended the lecture. Apart from inspiring the law students, Dr. Kalam spoke earnestly on our national goals and responsibilities, as citizen of India.



Dr. Kalam addressing the legal fraternity at Guwahati I.T.A.



Dr. Kalam along with Hon'ble Mr. Justice Adarsh Kumar Goel and Dr. Gurjeet Singh of National Law School and Judicial Academy, Assam at Guwahati I.T.A.

SWEARING IN CEREMONY OF HON'BLE MR JUSTICE N. KOTISWAR SINGH, UJJAL BHUYAN, S. C. DAS AND P. K. SAIKIA ON 17.10.2011

Four Judges were sworn in as additional Judge of the Gauhati High Court on 17.10.2011. In a brief function in court no.1, the then Chief Justice M. B. Lokur administered the oath of office to Hon'ble Mr. Justice N. Kotiswar Singh of Manipur and Hon'ble Mr. Justice Ujjal Bhuyan of Assam and Hon'ble Mr. Justice S. C. Das of Tripura and Hon'ble Mr. Justice P. K. Saikia of Assam. Before elevation, Mr. Justice Kotiswar Singh was serving as Advocate General of Manipur, Mr. Justice Ujjal Bhuyan as the additional Advocate General of Assam, Mr. Justice S. C. Das as the District and Sessions Judge at Tripura and Mr. Justice P. K. Saikia as the Registrar General of the Gauhati High Court.



Oath to Justice N. Kotiswar Singh



Oath to Justice Ujjal Bhuyan



Oath to Justice S. C. Das



Oath to Justice P. K. Saikia

LAYING DOWN OF OFFICE BY HON'BLE MR. JUSTICE HARESWAR BARUAH

The High Court bade adieu to Hon'ble Mr. Justice Hareswar Baruah in a farewell reference on 31.10.2011. The institution will miss his selfless contribution for the justice delivery system in the N. E. India.



Hon'ble Chief Justice Lokur offering a flower bouquet to Hon'ble Mr. Justice Hareswar Baruah

LAUNCHING OF WEBSITES OF 21 DISTRICTS OF ASSAM ON 05.11.2011



5th November, 2011 was a milestone for the District Judiciary of Assam when Hon'ble the Chief Justice Madan B. Lokur inaugurated the websites of 21 districts of Assam. In a brief function held in the Judges lounge, the Judges at Guwahati interacted with officers of different districts through video-conferencing.

INAUGURATION OF JUDICIAL SERVICE CENTRES AND INFORMATION KIOSK AT CHIEF JUDICIAL MAGISTRATE'S COURT, FAMILY COURT AND MACT, GUWAHATI ON 09.11.2011

As a part of process of development of Information Technology, on 09.11.2011 the Hon'ble Chief Justice M. B. Lokur inaugurated the Judicial Service Centres and Information Kiosk at the CJM Court, Family Court and MACT, Guwahati. With these facilities the stake holders of the justice delivery system will be benefitted in getting information about their pending cases and obtaining copies of orders and judgment.



Inauguration of Kiosk at the Court complex of the Chief Judicial Magistrate



Inauguration of Judicial Service Centre at the Family Court in presence of Justice Anima Hazarika



Inauguration of Kiosk at the MACT complex, Guwahati

FAREWELL TO HON'BLE MR. JUSTICE M. B. LOKUR ON HIS TRANSFER AS CHIEF JUSTICE OF ANDHRA PRADESH HIGH COURT

In a farewell reference held on 09.11.2011, the High Court bade farewell to Hon'ble Chief Justice M. B. Lokur on his transfer as the Chief Justice of Andhra Pradesh High Court. The members of the Bar and Hon'ble Judges acknowledged the visionary and immeasurable contributions of his Lordship, towards all round development of Judiciary in the NE region.



Farewell speech of Hon'ble Mr. Justice M. B. Lokur



Justice B. K. Sharma offers a 'sarai' to Hon'ble Mr. Justice M. B. Lokur.

INAUGURATION OF NEW HIGH COURT COMPLEX AT IMPHAL ON 3.12.2011

3rd December, 2011, is a memorable day for the denizens of Manipur. On this very day, Dr. Manmohan Singh, Hon'ble Prime Minister of India and Smti. Sonia Gandhi, Chairperson of UPA, Shri Salman Khurshid, Union Law Minister, in presence of the Chief Justice, Gauhati High Court and other dignitaries of the State, inaugurated the newly built Imphal Bench at Mantipukhuri. The built up area provides seven Court Halls, Conference Hall, Canteen, Post Office, Bank and Bar Association for men and women separately, quarters for staff and guest house. Foundation stone of the complex was laid by the then Chief Justice of India Y.K. Sabharwal in April, 2006 in presence of host of dignitaries including the then Chief Justice of Gauhati High Court Shri B. Sudershan Reddy.



Prime Minister Dr. Manmohan Singh inaugurating the new court complex at Mantipukhuri, Imphal



Court No.1 of the New High Court Building at Imphal Bench



Oath to Mr. Justice S. Talapatra

SWEARING IN CEREMONY OF HON'BLE MR. JUSTICE S. TALAPATRA

On 15.11.2011, Hon'ble Mr. Justice S. Talapatra was sworn in as Additional Judge of Gauhati High Court. Hon'ble Mr. Justice A.K. Goel, Chief Justice (Acting), administered the oath of Office. Before his elevation, Justice Talapatra practised as a Senior Advocate in Tripura.

SWEARING IN CEREMONY OF HON'BLE MR JUSTICE ARUN CHANDRA UPADHYAY AND CHITTA RANJAN SHARMA AS PERMANENT JUDGES OF THE GAUHATI HIGH COURT

In a brief and simple function held in Court No.1 on 29.11.2011, Hon'ble the Chief Justice(Acting) administered oath of office to Hon'ble Mr. Justice Arun Chandra Upadhyay and Mr. Justice Chitta Ranjan Sharma as permanent Judges of the Gauhati High Court. Previously their Lordships were serving as Additional Judges.



Hon'ble the Chief Justice (Acting) administering oath of office to Hon'ble Mr. Justice A.C. Upadhyay and Hon'ble Mr. Justice C. R. Sharma in Court no. 1

HON'BLE MR. JUSTICE A.K. GOEL BEING ADMINISTERED OATH AT RAJ BHAWAN AS CHIEF JUSTICE ON 20TH DECEMBER, 2011



His Excellency Mr. J. B. Patnaik, the Governor of Assam administered oath to Hon'ble Mr. Justice A.K. Goel, as Chief Justice of the Gauhati High Court. Previously Justice Goel was the acting Chief Justice. Justice Goel came on transfer from the High Court of Punjab and Haryana. The Chief Minister of Assam, other dignitaries and the members of the legal fraternity were present in the ceremony organised at the Raj Bhawan.

LAYING DOWN OF OFFICE BY HON'BLE MR JUSTICE MUTUM B.K. SINGH ON 27TH JANUARY, 2012

On 27.01.2012, in a farewell reference held at Imphal, the High Court bade farewell to Justice MUTUM B. K. Singh on his Lordship's superannuation. The members of the Bar and the bench acknowledged the contributions of his Lordship, in the upright discharge of his judicial duties.



Justice M.B.K Singh



Hon'ble the Chief Justice administering oath to Hon'ble Mr. Justice S. R. Sen as additional judge

SWEARING IN CEREMONY OF HON'BLE MR. JUSTICE S.R. SEN AS A JUDGE OF THE GAUHATI HIGH COURT ON 06.02.2012

Hon'ble Mr. Justice S.R. Sen was sworn in as Additional Judge of the Gauhati High Court on 06.02.2012. Justice S.R. Sen was earlier working as the Registrar (Administration), of the Gauhati High Court prior to his elevation.

THE REGIONAL CONFERENCE ON MEDIATION OF 12 EASTERN STATES ON 18.02.2012

The Gauhati High Court Mediation Centre with the support of MCPC Supreme Court of India organized the Regional Conference with participants from 12 States (Assam, Nagaland, Manipur, Mizoram, Tripura, Meghalaya, Arunachal Pradesh, Sikkim, West Bengal, Odisha, Jharkhand and Bihar) on Mediation, at the Srimanta Shankardeva Kalakshetra on 18.02.2012 on the theme, "Mediation A Win-Win Model of Dispute Resolution." The focus of the conference was to generate awareness about the process of mediation and also to charter future plan of action for effective use of mediation process. The Chief Minister of Assam Shri Tarun Gogoi, Hon'ble Mr. Justice Dalveer Bhandari, Judge, Supreme Court of India and Chairman, MCPC, Hon'ble Mr. Justice Swatanter Kumar, Judge, Supreme Court of India, Hon'ble Mr. Justice M.B. Lokur, Chief Justice, Andhra Pradesh High Court, Hon'ble Mr. Justice Prakash Tantia, Chief Justice, Jharkhand High Court, Hon'ble Mr. Justice Pinaki Chandra Ghosh, Judge, Calcutta High Court, Hon'ble Mr. Justice B. P. Dash of Odisha High Court, Hon'ble Mr. Justice S.P. Wangdi of Sikkim High Court and Hon'ble Mr. Justice Navin Sinha of Patna High Court and several other legal luminaries gave their valuable inputs in the Inaugural and in the two working sessions. To commemorate the event, the souvenir 'CONSENSUS' was launched by Justice Dalveer Bhandari. Action Plan on Mediation for the year 2012-13 was released by Justice Swatanter Kumar. The Chief Minister of Assam Shri Tarun Gogoi launched the website of the Gauhati High Court Mediation Centre.

In the first working session on 'Challenges in Mediation', Hon'ble Mr. Justice Dalveer Bhandari chaired the session with Hon'ble Mr. Justice A.K. Goel as co-chairman. Justice Nabin Sinha of Patna High Court, Justice Pinaki Chandra Ghosh of Calcutta High Court and Justice D.N. Patel of Jharkhand High Court made valuable contribution in this session.

"Growth and success of Mediation : A Future Perspective" was the topic in second working session. This session was chaired and co-chaired by Hon'ble Mr. Justice Swatanter Kumar, Judge, Supreme Court of India and Hon'ble Mr. Justice M.B. Lokur, Chief Justice, Andhra Pradesh High Court. Chief Justice Prakash Tantia of Jharkhand High Court, Justice B. P. Dash of Odisha High Court and S.P Wangdi of Sikkim High Court were the key speakers.

The discussion and deliberation held in the two working sessions focused on enhancing awareness on mediation as ideal way to settle disputes and providing better infrastructure and adequate training to the mediators with a view to spread the use of mediation to the grass root level of the society. Emphasis was also laid upon strengthening and formalizing the traditional justice delivery mechanism prevalent in the tribal societies of North-East.

At the end of the conference, the speakers of the session distributed certificates issued by the MCPC, Supreme Court of India to 10 Mediators who have acquired the requisite qualification.



Hon'ble Mr. Justice Dalveer Bhandari releasing Souvenir 'CONSENSUS'



Chief Minister Shri Tarun Gogoi delivering speech



Hon'ble Mr. Justice Swatanter Kumar, Judge, Supreme Court of India delivering the chairman's address



Village head man of Arunachal Pradesh delivering speech



Hon'ble Mr. Justice A. K. Goel, Chief Justice, Gauhati High Court delivering speech



Hon'ble Mr. Justice Amitava Roy, Gauhati High Court addressing the conference



Hon'ble Mr. Justice M. B. Lokur, Chief Justice, Andhra Pradesh High Court with his co-chairman's address



Hon'ble Mr. Justice Hrishikesh Roy at the Eastern Zone mediation conference

SWEARING IN CEREMONY OF HON'BLE MRS. JUSTICE DR. INDIRA SHAH

On 02.03.2012, Dr. Smti Indira Shah was sworn in as an Additional Judge of the Gauhati High Court by Hon'ble the Chief Justice A.K. Goel. Dr. Shah is the first woman Judge who has been elevated from the District Judiciary, Assam. Before her elevation, she was serving as the Registrar General, Gauhati High Court.



Oath of office being administered to Dr. I. Shah

MEDIATION TRAINING PROGRAMME FOR ADVOCATES

The Gauhati High Court Mediation Centre, in association with the Indian Law Institute (Assam Unit) and the Gauhati High Court Bar Association with the support of MCPC, Supreme Court of India, organized a 6 day long training programme on Mediation for Advocates from 25th March to 30th March, 2012 at the Conference Hall, Guwahati Planetarium. Two mediator trainers from Bangalore Mediation Centre, who were nominated by the MCPC, Supreme Court of India, imparted training to 25 Advocates.



Hon'ble the Chief Justice addressing the inaugural session of the programme



Two mediator trainers from Bangalore interacting with the trainees



Hon'ble Justice Hrishikesh Roy in the refresher programme for trained mediators

REFRESHER PROGRAMME FOR TRAINED ADVOCATE MEDIATORS

On 31.3.2012, the Assam State Legal Services Authority organized a refresher programme for trained advocate mediators at the Conference Hall, Circuit House, Guwahati. Mr. Niranjana Bhatt of Ahmedabad Mediation Centre, Mr. J. P. Singh, Mrs. Sadhana Ramachandran, Mrs. Jubeda Begum of the Delhi Mediation Centre, imparted training to 21 resource persons, Advocate mediators and para legal volunteers and law students.



Hon'ble Mr. Justice Madan B. Lokur, Chief Justice, Gauhati High Court delivering speech

TWO DAYS TRAINING PROGRAMME IN OCTOBER, 2011 ON GENDER JUSTICE, DOMESTIC VIOLENCE AND JUVENILE JUSTICE AT IMPHAL

The Imphal Bench of the Gauhati High Court, in association with Manipur State Legal Services Authority, organized a two day training programme on Gender Justice, Domestic Violence and Juvenile Justice, at the Banquet Hall of 1st Manipur Rifles, Imphal on 29th and 30th October, 2011. Hon'ble Mr. Justice M.B. Lokur, Chief Justice of Gauhati High Court, Hon'ble Mr. Justice T.N.K. Singh, Judge, Gauhati High Court, Hon'ble Mr. Justice Amar Saran, Judge, Allahabad High Court, Hon'ble Mr. Justice V.V.S Rao, Judge, Andhra Pradesh High Court, delivered lectures on the topic as resource persons.

ADVANCEMENT OF INFORMATION AND COMMUNICATION TECHNOLOGY

The Gauhati High Court secured the 9th rank in High Court wise performance assessment in District and Subordinate Courts Computerization and secured the 5th position in Data Entry ranking. The assessment was done by the Department of Justice, Government of India. It is pertinent to mention here that computerization of District and Subordinate Courts and Data Entry works are being carried out under the e-Court Mission Mode Project.

NAGALAND



Justice B.P. Katakey at the NRCM

On 25.11.2011, Justice B.P. Katakey visited National Research Centre at Mithun (NRCM), Nagaland, to see the various research activities of the Institute established under the control of ICAR. NRCM is the only governmental agency engaged in research activities on Mithun, including conservation, propagation, genetic improvement and scientific animal husbandry practices for this unique animal resource of North East Hill region. Justice Katakey visited the research laboratories of the Institute and interacted with the scientists and also offered valuable comments.